

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No. 569 of 1997.

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

Dr. (Smt.) Padma Chatterjee,
W/o- Mr. Susil Patra,
working as Chief Medical Officer
and acting as Airport Health Officer,
Airport Health Organisation, Cal-52.

... Applicant.

Vrs.

1. Union of India,
represented by Secretary,
Ministry of Health & Family Welfare,
New Delhi-11.
2. Director General of Health Services,
Ministry of Health & Family Welfare,
New Delhi-11.
3. Dy. Secretary to the Govt. of India,
Ministry of Health & Family Welfare,
New Delhi-11.
4. Airport Health Organisation,
N.S.C Bose International Airport,
Calcutta- 52.

... Respondents.

For applicant : Mr. A.K. Maji, Counsel.

For respondents : Mrs. B. Banerjee, Counsel.

Heard on : 3.12.97.

Ordered on : 3.12.97.

O R D E R

B.C.Sarma, A.M.

1. In the O.A. the applicant has challenged the transfer order. However, Mr. Maji, 1d. Counsel for the applicant submits today that the said transfer order has already been cancelled and, therefore, he would like to withdraw the petition.
2. On such submission the matter stands withdrawn and the application is disposed of accordingly without passing any order

as to costs.

3. Today, during admission hearing the 1d. Counsel for the applicant also wanted to file an M.A. on the ground that in the meantime the applicant has been placed under suspension and in the M.A. he wants to challenge the suspension order. We have considered the submission of Mr. Maji and we find that no liberty was granted to the 1d. Counsel for the applicant to file an M.A. In any case, in M.A. a ~~separate~~^{Substantive} prayer like the challenging of suspension order cannot be made. When this was pointed out to Mr. Maji, he did not press the M.A. The M.A. is returned to him.

(D. Purkayastha)
Member (3)

(B.C. Sarma)
Member (4)

P/K/C.